

to BIFR for framing suitable package for their future course of action. The concerned administrative Ministry/Department may also either suo-moto or on the reference from the Public Sector Undertaking examine their revival plans. So far 31 sick public sector units have been referred to BIFR.

Nagarjuna Sagar project

38. SHRI K.P. REDDAIAH
YADAV:
SHRI SOBHANA-
DREESWARA RAO
VADDE:

Will the Minister of be pleased to state:

(a) whether the Government propose to set up Nagarjuna Sagar Atomic Energy Project;

(b) if not, whether the Government decided to drop the establishing of 4 Nos. of 500 MW Nuclear Atomic Power Stations at Nagarjuna Sagar of Andhra Pradesh;

(c) if so, the reasons therefor;

(d) whether the Government are contemplating to put up more Super Thermal Stations in view of dropping or delaying of installation of Nuclear Power Station in Andhra Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARMANGLAM) (a) to (c). There is no proposal to commence work on setting up of a nuclear power plant at Nagarjunasagar during the 8th Five Year

Plan. However, as part of ongoing site investigations, a Site Selection Committee constituted by Department of Atomic Energy is reviewing the sites investigations carried on Andhra Pradesh and Kerala including Nagarjunasagar site in Andhra Pradesh. Selection of sites for nuclear power plants require detailed reviews of site characteristics and clearances by Atomic Energy Regulatory Board and Union Ministry of Environment and Forests. Besides, setting up of project will depend upon the availability of funds.

(d) and (e). The information is being collected and will be laid on the Table of the House.

[Translation]

Compensation Claims by Gulf Returnees

39. SHRI BARE LAL JATAV: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have consolidated the compensation claims for the property left behind by Indians in Kuwait during the Gulf war;

(b) if so, the extent of loss to the property left behind by them and the steps taken by the Government in the matter; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) does not arise.

(c) The forms as devised by the United Nations Compensation Commission are being circulated to those affected. The collection of information is expected to be completed by the end of the year or thereabouts.